

Building, Tolstoy Marg, New Delhi despite request made by landlord in this behalf;

(b) what are the details of regulations issued by RBI for renewal of lease/rent agreement entered by such Assurance Companies in this regard; and

(c) what remedial steps Government propose to take against the said company for violating the RBI regulations in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) :

(a) The lease agreements were entered into by the New India Assurance Co. Ltd. with the owners of the flats initially for a period of 3 years with an option to extend the same for another 2 years. That option was exercised by the Company and the lease was extended by 2 years upto 14-2-1978. There was no clause for renewal nor did the owners ask therefor. The owners have since been accepting the rents paid by the Company.

(b) The guidelines issued by the Reserve Bank of India are not applicable to the Insurance Companies.

(c) Does not arise.

#### **Paucity of rainfall due to emission of industrial waste fumes**

3576. SHRI JOHN F. FERNANDES : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether Government are aware that the huge clouds of industrial waste fumes are directly connected with the rain pattern of the area which leads to the present day droughts;

(b) if so, what steps Government propose to take to avoid this calamity; and

(c) whether Government propose to set up any device to convert these fumes into dry-ice, as is done in some advanced countries, which has high commercial market ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI) : (a) No, Sir. Such direct connection has not been conclusively established.

(b) Does not arise.

(c) No, Sir.

#### **Central Government directives on State lotteries**

3577. SHRI JOHN F. FERNANDES: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the majority of State Governments are not observing the Central directives in conducting State lotteries;

(b) what is the minimum percentage of royalty payable by the lottery agents to the State Governments; and

(c) what are the guidelines given to the State Governments and Union Territory Administrations in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI) : (a) No, Sir.

(b) It is fixed by the concerned State Governments.

(c) A copy of these guidelines was laid on the Table of the House on 10-3-87 in reply to Starred Question No. 195.

#### **Evasion of excise duty on hosiery goods by a Bombay firm**

3578. SHRI BEKAL UTSAHI: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that M/s. William Industries, 11, Sheriff Devji Street, Bombay-9 are evading Central excise duty on their hosiery goods to the tune of lakhs of rupees every year; if so, what are the details thereof;

(b) whether it is a fact that the said firm has preferred claim for the refund of